## LOK SABHA UNSTARRED QUESTION NO.4821 TO BE ANSWERED ON 15.12.2016

#### **EXPORT OF COTTON**

### 4821. SHRI HARISHCHANDRA CHAVAN:

Will the Minister of TEXTILES वस्त्र मंत्री be pleased to state:

- (a) whether there is an inordinate delay in the announcement for exports even after the arrival of cotton crops in the market due to which the farmers are forced to sell their produce to middlemen at a price lower than minimum support price and the announcement for export is made after the middlemen have bought the crops;
- (b) if so, the reaction of the Government thereto;
- (c) the reasons for delay in taking the decision for export; and
- (d) the provisions made for announcing the export of cotton and the steps being taken for timely following of the same?

### उत्तर

# **ANSWER**

वस्त्र मंत्री (श्रीमती स्मृति ज़ूबिन इरानी) MINISTER OF TEXTILES (SMT. SMRITI ZUBIN IRANI)

- (a): No Madam. The export of Cotton at present is under Open General License. The Directorate General of Foreign Trade, Ministry of Commerce and Industry, being the facilitator for the Import and Export of Cotton, vide notification No. 102(RE-2013)/ 2009-14 dated 08.12.2014 has dispensed with the registration requirement for Export of Cotton. Further, the export incentives i.e., drawback of 1% is available for export of raw cotton falling under Tariff item 5201 vide Notification No. 110/2015 CUSTOMS (N.T.) dated 16.11.2015 issued by Ministry of Finance, Govt. of India
- **(b) to (d):** Does not arise in view of (a) above.